to clarify that point. Shri Dipen Ghosh has said that the officers who have been sent abroad have not been posted at Metro. Sir, we hav$_e$ got th$_e$ Research and Development Organisation also. And we have to keep some of the officers in the RDSO because we have to develop i?eriain things. For example, coaches will be coming and they have to work on them. So, there is nothing as such. Those officers who have been sent abroad for any experience to be gained technically, they have no: been sent anywhere else. We cannot misuse the knowledge of the technicians. And they have been properly and cons true* ively used by posting them Mie RDSO, Lutknow, and some of them on the Metro.

MR. DEPUTY CHAIRMAN: The ques^{f}ion is:

"That the Bill be passed." *The*

motion was adopted.

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES), BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Sir, I beg to move:

"That the Bill to determine the emoluments, allowances and privileges of Governors, as passed by the Lok Sabha. be taken into consideration."

Sir, this is a very simple measure and it is an enabling Act because clause (3) of article 158 of the Constitution provides that the Governors shall be entitled to such emoluments, allowances and privileges as may be determined by Parliament by law and until provision in that behalf is so made, such emoluments, allowances and privileges as are specified in the

Second Schedule of the Constitutor

Sir, in the absence of any law enacted by Parliament so far, the allowances and privileges of Governor arr being regulated under the various Governors (Allowances and Privileges) Orders issued in relation ta different States. The existing GAPO, Governors (Allowances and Privileges) Orders,, relating to allowances and privileges of Governors prescribe limits within which the Governors are entitled to incur expenditure on their official residences, staff etc. These limits were prescribed a long ime back. Over the years, in several cases, on account of increase in prices it had become im-pfossib^1-.' to restrict the expenditure withir the limits prescribed under the JAPO, particularly those of 1950 and 1957. An additional expenditure had therefore to be incurred in Raj Bhavans.

The GAPO also did not provide for an expenditure on the medical treatment of Governors and their family members. This Bill, besides fulfilling (he Constitutional requirement, as I have said earlier, also seeks to nationalise the expenditure incurred on Raj Bhavans and make some necessary provisions in respect of the emoluments, allowances and privileges of the Governors.

Sir. this Bill has been passed by the Lok Sabha on the 28th July, 1982. It is a very simple measure. I hope the hon. Members will not have to say much on this Bill. I would, therefore, request the hon. Members to accept the legislative proposal before the House.

The question was proposed.

MR. DEPUTY CHAIRMAN: Yes, Mr. Joseph.

SHRI O. J. JOSEPH (Kerala): Mr. Deputy Chairman, Sir, it is claimed that this Bill has been brought forward to fulfil a Constitutional requirement. They have not been able to enact a legislation so far after so many years of independence. I fail to understand why they have not been able to do so.

•English translation of original speech delivered in Malayalam.

[Shri O. J. Josephl

Sir, I have been looking forward to a Bill for the abolition of the office of Governor. From our experience during the last 30 years, at least those people who bad fought for the freedom of the country should have felt the necessity for the abolition o the post of Governor. Sir, I fail to understand why the very same people who fought against the British regime, their Viceroy and Governors and also demanded the abolition of these offices are now coming forwar with a legislation for providing more privileges and amenities to the Governors. Sir, what I feel is that the Office of the Governor is being misused for' finding convenient berths to politicians and also as a means for solving problems in certain parties on account of certain individuals who become a thorn in the flesh so also to opple the State Governments to the political needs of the Centre. Otherwise Sir, thi$_s$ office does not serve any other purpose.

Now. Sir, coming to the Bill under discussion we find that th$_e$ allowances to the Governors have been made to look like the wages of daily wage-earners, a kind of wages at a flat rate. No basic pay, no clearness al. lowance. They are just being paid a lump-sum wage of Rs. 5000. But this cannot be treated as the wages of a daily wage earner either because they are being provided with bungalows. Security Guards, attendants and free use of motor vehicles etc. This is like spending money on certain articles which are to be preserved in a museum. Even after thirty-five years of independence they have not been able to decide as to how many cars to be provided, whether cars should be provided to the spouse or not, how much should be spent on marketing

Now another thing I want to point out is that nothing has been said j this Bill about the Lieutenant Governors. Thus, there are two kind$_s$ of Governors. That is how this Bill ha been brought forward. What I have to ask tlnem i$_s$ what these Governors ar$_e$ for? What functions do they perform? From our past experience we find that they have no powers. There are the State Governments and the Governors are only to act according to the advice of the Council of Ministers. I do not know whether they can do anything beyond that. Yes. they may have to act on their own on very rare occasions. But is it necessary to maintain this institution to meet such rare and remote contingencies. Even if it is necessary wlv should bear the cost of maintenance of this institution. The Central Government appoints Governors. But the emoluments, allowances and all other expenditures are to be borne by the State~Go\reTnments. The Central Government who is the appointing authority is free from all obligations of maintenance of this institution. This burden is simply being thrust upon the Stat$_e$ Governments. I do not know what kind of justice is this. To my mind this is highly unjust and improper. If a .constitutional crisi'; develops in any State, then the Central Government is there which ca step in and authorize a competent person to tackle the situation.

Sir. there was ^{a} crisis in the Centre. It was the President who stepped in and tackled the situation. Therefore, ithe question is whether there should" be a permanent Governor who should go on waiting for a time to come when he would be called upon to discharge .certain functions. On the other hand the only function the Governors are supposed to performe these days is to act as the agent, of the Central Government and to topple the State Governments which do not toe the line of the Central Government. During the British regime they used to maintain the office of Governors for perpetuating their rule and the Governors in those days enjoyed enormous powers.. Now also the Central Government maintain this institution fo serving their own interests. It is not in the interests of democracy. If it is in the name of democracy why these Governors can not be elected? Once they are elected they have to

be elected from the State concerned. If the Governors are not to be utili zed as the rubber stamps of the Cent ral Government, the office of Gover nor at once becomes unneces sary. Sir, what has been our past experience? All these Governors and particularly the ' present Governor of Kerala, as they normally do not enjoy any powers, are looking forward to an opportunity to exercise powers when there is no Ministry. I do not want to say that all Governors are dishonest. It has been reported in the press that the Karunakaran Ministry had to nullify many decisions taken by the Govern-nor during the President's Rule. The Silent Valley Project, for which the entire people of Kerala were clamouring for long, was torpedoed by the Governor at the earliest available opportunity. When there was no Ministry in the State, the membership of the PSC was enhanced. There were many other instances of such misdeeds. The Governor's post is an institution for perpetuna'ting all kinds of misdeeds and malpractices. Therefore when we talk about the institution of Governors our minimum demand (should be that there should be elected Governors.

Sir, the other day while justifying the necessity for maintaining the dignity of the office of Governors-, S'hri Venkataraman said in the other House that the Governor had to perform the functions like receiving foreign dignitaries. Therefore, the question is whether it is necessary to waste such a huge sum of money for maintaining this institution just for the sake of receiving foreign disnateries. Sir, to my mind this is unnecessary. How much money is being wasted for the pomp and spendour of this office? Why that burden is being thrust upon the poor State Governments? Therefore this sort of wasteful expenditure should be done away with. This should not be allowed to continue. So, instead of bringing forward such a Bill as the one under consideration.

they should bring forward a Bill to amend the Constitution aimed at abolishing the institution of Governor itself. This office is unnecessary.

Sir, the people in my state often say that the white Sahibs have gone, but in their place black Sahibs have come in. Thj$_s$ is the image of the office of Governor in the minds of the people. Therefore, I strongly oppose this Bill.

श्री शिव चन्द्र झा (बिहार): हम लोगों का क्या किया है ?

श्री उपसभापति: बैठ कर लीजिए । और नाम नहीं आयेंगे, तो आपको अवसर दिया जाएगा ।

श्री सदाशिव बागाईतकर (महाराष्ट्र): यह जो संशोधन विधेयक सदन के सामने आया है, इसका विरोध करने के लिए मैं खड़ा हुआ हूं ।

श्रीमन्, दिन-प्रतिदिन राज्यपाल, उनके अधिकार, उन अधिकारों का उपयोग, उनका बर्ताव, यह सब चीजें अब ऐसी बन गई हैं कि मैं समझता हूं कि अब समय आ गया है कि इन सब चीजों के बारे में दुबारा बुनियादी तौर पर सोचा जाए ।

श्रीमन्, जब संविधान बन रहा था, तब इसके बारे में काफी चर्चा हुई है और यहां तक भी लोगों ने सुझाव दिए थे कि चूंकि विदेशी शासन देश में आया, यहां गवर्नर-जनरल या वाइसराय था, तो उसको अपने एजेन्ट अलग-अलग राज्यों में नियुक्त करना आवश्यक समझा गया था । लेकिन आजाद हिन्दुस्तान में इस तरह की योजना को बरकरार रखना, जारी रखना निरर्थक है। इसको लेकर लोगों ने यह सुझाव दिये थे कि पुराने इम्पीरियल स्ट्रक्चर का यह एक हिस्सा है और आजाद देश में इसका नामो-निशान रखना ठीक नहीं है । इस के बारे में लोगों ने अलग-अलग सुझाव भी दिए थे । यह भी सुझाव दिया गया था कि अगर केन्द्र सरकार इस को आवश्यक समझे तो क्यों नहीं ऐसे व्यक्ति का चुनाव किया जाए, गवर्नर का, राज्यपाल का चुनाव किया जाए । यह

प्रस्ताव जब संविधान बन रहा था तब सामने आया था । यह माना गया था कि जो व्यक्ति राज्यपाल नियुक्त होंगे वे संविधान की मर्यादा के अन्दर काम करेंगे । लेकिन गए तीन सालों में जो अनुभव राज्यपालों के बारे में हम लोगों को हो रहा है वह इस तरह का है कि राज्यपाल संविधान के मुताबिक, संविधान के अन्दर रह कर निष्पक्ष रूप से काम करने वाला व्यक्ति बनने के बजाय वह धीरे-धीरे राजनैतिक, राज्य की, केन्द्र की, देश की जो गतिविधियां होती हैं उन में हिस्सा लेने वाला व्यक्ति बनता जा रहा है । श्रीमन्, इतना ही नहीं है, मैं दावे से कहना चाहता हूं कि देश आजाद हो जाने के बाद 47 से 82 तक जो राज्यपाल देश में नियुक्त किए गए हैं उन की आप तालिका सामने रखिए, आप को पता चलेगा कि एक जमाने में इस असूल को निभाने की चेष्टा हो रही थी कि जिस को हम राज्यपाल नियुक्त करेंगे उस में कुछ विशेष गुण होने चाहियें। उस का अपना चरित्र, अपना रहन-सहन ऐसा होना चाहिये कि लोगों के मन में उस के प्रति सम्मान हो और ऐसे ही व्यक्तियों को नामजद किया जाय ।

संसदीय कार्य विभाग में उपमंत्री (श्री कल्पनाथ राय): उपासे का क्या हुआ?

श्री सदाशिव बागाईतकर: कल्पनाथ जी, मैं गम्भीर विषय पर बोल रहा हूं । आप इस विषय की गरिमा नहीं समझते तो मैं मजबूर हूं । एक समय में यह चेष्टा हो रही थी केन्द्र सरकार की तरफ से कि ऐसे ही व्यक्ति को नामजद किया जाय जिस के प्रति समाज में सम्मान हो। जिस की शिक्षा-दीक्षा, अपने गुण और अपने बर्ताव से समाज में स्थान हो, ऐसे ही लोग गवर्नर नियुक्त किये जाते थे । मैं अपने राज्य का अनुभव बता रहा हूं । किसी जमाने में श्री श्रीप्रकाश जैसे व्यक्ति मेरे राज्य के राज्यपाल रह चुके हैं । श्री श्रीप्रकाश डा. भगवानदास के पुत्र थे यही उन की महत्ता नहीं थी, वह अपने अधिकार से, अपनी कुव्वत के साथ एक विशेष स्थान रखते थे । यह स्थिति धीरे-धीरे बिगड़ती गयी क्यों कि संविधान में राज्यपाल के लिए जो रोल अदा किया गया है उस के विपरीत उस से काम करवा लेने की मंशा केन्द्र में बैठे लोगों में बढ़ती गयी । यह दौर शुरू हुआ संपिंड सरकार के जमाने से, 67 से वह दौर शुरू हुआ। तब यह होने लगा । राज्यपाल के पद का उपयोग केवल विरोधियों के खिलाफ ही नहीं किया गया बल्कि शासक दल अन्दर जो क्राइसिस पैदा हुई उन में भी समय हासिल करने के लिए संविधान की धाराओं को तोड़-मरोड़ करवा कर किया गया । तब से राज्यपाल निष्पक्ष व्यक्ति, सम्माननीय व्यक्ति, एक साधिकार रहने वाला व्यक्ति नहीं रह गया । यानी राज्यपाल केवल राज्यपाल न रहे, उसमें कुछ निष्पक्षता, विशेष गुण होना चाहिए यह जो माना गया था उस चीज को ताक पर रख दिया गया । राज्यपाल की जो महत्ता थी उस को जो गरिमा थी, उस का जो समाज में स्थान था उस के सम्बंध में गलत धारण और गलत परम्परा कायम करने का काम शासक दल ने किया । कितनी दूर तक हम लोग चले आए हैं । मैं अभी-अभी का उदाहरण आप के सामने प्रस्तुत करना चाहता हूं । श्री चन्ना रेड्डी साहब को गवर्नर नामजद किया गया, आन्ध्र से उठ कर पंजाब में चले गये। चन्ना रेड्डी जब गवर्नर बने, राज्यपाल नियुक्त हुए और हैदराबाद से चले तो उन के साथ 95 का आंकड़ा अखबारों में आया कि गवर्नर का सैलून गाड़ी को लगाया गया तो उन के साथ, उन की विदाई के लिए, उन का शान समारोह देखने के लिए 95 लोग वे अपने साथ ले आए और उन सभी का इन्तजाम दिल्ली में पंजाब हाउस में किया गया । किस ने उस का खर्चा किया । जो लोग आए थे क्या उन्होंने टिकट लिए थे । यह सब चीजें प्रश्न चिन्ह बन गयी हैं और अखबारों में चर्चा का विषय हो गयी हैं । क्या इस उदाहरण से पता नहीं चलता कि राज्यपाल की नियुक्ति के लिये जो मान दण्ड संविधान बनने के समय हम लोगों ने कबूल किए थे, हम लोगों ने सामने रखे थे उन से हम कितना गिर गए हैं । यह इस बात का उदाहरण है कि ऐसे लोगों को हम ने नामजद किया है कि जिन के खिलाफ भ्रष्टाचार के आरोप लगे हुए थे अपने-अपने राज्यों में, जिन के खिलाफ कोर्ट में मुकदमे दायर हुए हैं, जिन के खि-

लाफ करप्शन के केसेज चले हैं। ऐसे लोगों को भी हम ने कबूल किया कि यह राज्यपाल बनने के लायक हैं राज्यपाल पद की गरिमा क्या इस तरह से हम कायम रख सकते हैं? नतीजा यह हुआ कि संविधान में हम ने कहा था कि राज्यपाल तटस्थ रहेगा, निर्भीक रहेगा और संविधान के मुताबिक सीधे रास्ते पर चलने वाला आदमी होगा। लेकिन यह स्थिति तो अब रही नहीं। अभी-अभी कल्पनाथ जी ने तपासे जी को याद किया। मैं तो भूल जाता, अच्छा हुआ कि उन्होंने मुझे याद दिला दिया। क्या किया तपासे महाराज ने। क्या यह कल्पना की जा सकती थी कि कोई राज्यपाल चुनाव के बाद किसी एक विरोधी नेता को कहेगा कि फलानी दिन आ कर अपने अनुयायियों को पेश करो और उन के दो दिन पहले चुपके से, धोखा धड़ी से किसी एक दल विशेष के आदमी को या भजन लाल को शपथ दिला कर कहेगा कि हमारा सन्जेक्टिव सेटिस्फैक्शन हो गया। हम भले ही संविधान की कितनी ही चर्चा कर लें लेकिन राज्यपाल से यह उम्मीद नहीं की जाती कि इस तरह से सेजमर्रा की राजनीति में हस्तक्षेप कर के इस तरह से अपने शब्द को और वायदे को निभाने वाला व्यक्ति राज्यपाल हो सकता है। इस की कल्पना संविधान में नहीं की गई थी। और ऐसे व्यक्तियों को आप राज्यपाल बना रहे हैं। ऐसे व्यक्ति जो रोजमर्रा की जिन्दगी में कल तक किसी एक राजनैतिक दल में रहे, उनको उठा कर आप गवर्नर बना रहे हैं। यह है समस्या और इसी लिए राज्यपाल पद की जो गरिमा है, जो उस की प्रतिष्ठा है वह गिर गयी है। मैं पूछना चाहता हूं कि मर्यादाओं के पालन की, उन को निभाने की जिम्मेदारी क्या आज का शासक दल लेगा? जब सदन के सामने आप उन के लिए गहनियतें मांग रहे हैं, देखा जाय कि उन के एलाउन्स के लिये जो प्राविधान है उस में लिखा है हास्पिटेलिटी ग्रान्ट इन्टरटेनमेन्ट एलाउन्स और उन के प्रवास, और जब वह राज्यपाल चुने जाते हैं और हैदराबाद से चंडीगढ़ उन को जाना है तो जाने आने की सुविधा तो होनी चाहिए लेकिन यदि राज्यपाल महोदय सौ या डेढ़ सौ लोगों की टुकड़ी लेकर घूमना शुरू करें तो क्या वह भी उन एलाउन्सेज में शामिल होगा। क्या वह भी राज्य के गेस्ट माने जायेंगे, क्या वह भी केन्द्र के गेस्ट माने जायेंगे। सवाल है मर्यादाओं को निभाने का। मैं दो मिनट में ही समाप्त करता हूं। मर्यादाओं को निभाने के बारे में आज का शासक दल विपरीत दिशा में जा रहा है। यह मेरा आरोप है शासक दल पर। कल ही मैं ने एक फोटो देखा इन्डिया टुडे में। हमारे नये राष्ट्रपति का शपथ समारोह था और हम लोगों को पार्लियामेन्ट के एम पीज को जो निमंत्रण आया था उस में लिखा था कि चूंकि वहां शपथ ग्रहण हाल में जगह कम है इस लिये सब के लिये सुविधा नहीं हो सकती। अगर आप आना चाहें तो फलाने दिन तक हम को इत्तला दे दीजिये और फिर उस में यह भी लिखा था कि हम यह फिर भी आप को आश्वस्त नहीं कर सकते कि सब को जगह मिल जायेगी। और राष्ट्रपति पद का शपथ समारोह जब हुआ तो उस में पहली पंक्ति में जहां प्रधान मंत्री थीं और दूसरे मंत्री थे वहीं एक किनारे पर श्रीमान् धीरेन्द्र ब्रह्मचारी भी थे। मैं पूछना चाहता हूं कि यह कौन हैं? क्या प्रोटोकोल है आप का? क्या वह सदन के सदस्य हैं या वह कोई लोकप्रिय नेता हैं। उन का क्या संबंध है राष्ट्रपति के शपथ समारोह में भाग लेने का और वहां पहली पंक्ति में बैठने का। क्या यह दूसरों की अवहेलना नहीं है? वह किसी के लिये पूज्य होंगे, मुझे उस से कोई झगड़ा नहीं, किसी किसी के लिए धीरेन्द्र ब्रह्मचारी जी भगवान हो सकते हैं। लेकिन देश के संविधान की आप लोग हत्या कर रहे हैं। जिस व्यक्ति का अधिकार नहीं है ऐसे व्यक्ति को प्रधान मंत्री के साथ पहली पंक्ति में बैठा रहे हैं, यह क्यों आप लोग कर रहे हैं? यह जो मनोवृत्ति आज शासक दल की है, उससे मामला बिगड़ता जा रहा है। अभी अभी अमरीका से एक संसद सदस्य आये राजीव गांधी प्रोटोकौल में नम्बर दो पर, मैं पूछना चाहता हूं कि वह कौन सा आपका प्रोटोकोल है। विदेश यात्रा में वह गये, प्रधान मंत्री के सुपुत्र हैं, कोई झगड़ा नहीं है, लेकिन प्रोटोकौल में नम्बर दो पर राजीव गांधी कैसे हो सकते हैं? अगर साल्वे साहब कहते, तभी रहेंगे, उनका भी नम्बर आयेगा तो साल्वे साहब नम्बर दो पर हो जाते प्रोटोकौल में? सवाल मर्यादाओं को निभाने का है। अधिकारों और मर्यादाओं का सही पालन करना है, सही परम्परायें पैदा करना है...

श्री एन. के. पी. साल्वे (महाराष्ट्र) : चूंकि आपने मेरा नाम लिया है, मैं इसका जिक्र करना चाहता हूं । व्यक्तिगत रूप से यह बात मुझे मालूम है कि राजीव गांधी कभी नहीं चाहते कि किसी तरह की सुविधा जो नार्मल कोर्स में इशू है उससे ज्यादा मिल जाए । इसलिये यह बात मैं आपसे कह रहा हूं । मुझे मालूम नहीं प्रोटोकोल में किस-तरह से दिया गया है । अगर ऐसा भी हो जाता है तो वह मना करते हैं, मैं उन-के साथ बहुत ट्रेवल कर चुका हूं ।

श्री सदाशिव बागाईतकर : मैम्बर आफ पार्लियामेन्ट आपको क्या कहते हैं, मैं आपका कहना समझ गया, लेकिन धारेन्द्र ब्रह्मचारी पहली पंक्ति में बैठने के लायक हैं, अधिकारी पुरूष हैं, मुझे पता नहीं था, वह मेरे दिमाग में आया । उसी तरह से अमरीका प्रेस में नम्बर दो प्रोटोकोल के बारे में है. . . **(व्यवधान)**

SHRI VISHVAJIT PRITHVIJIT. SINGH (Maharashtra): Sir, I would like to make a small clarification that, to the best of my knowledge, the people who were sitting in the front row were invited by the President himself. Those who were sitting in the front row were his personal guests. Therefore, he is entitled to choose those whom he invites to sit in the front row.

SHRI SADASHIV BAGAITKAR!' Sir, I cannot accept the explanation of my honourable friend.

SHRI N. K. P. SALVE: Sir, he is correct because the first two rows were given to the members of the family of the President and his guests because I happened to sit in the second row not by virtue of being a Member but by virtue of having received one of the invitations from his family. Actually he is correct. The first two rows were given for family members and his personal guests.

SHRI SADASHIV BAGAITKAR: There is no quarrel about whom the President should invite.

SHRI VISHVAJIT PRITHIVIJIT SINGH; On such issues an acrimonious debate should not take place.

श्री सदाशिव बागाईतकर: श्रीमन्, मैं डिबेट नहीं कर रहा हूं । . . . **(व्यवधान)**

श्री एन. के. पी. साल्वे: आपने सुभ फामाया है कि बड़ी मर्यादाओं का सवाल है. . . **(व्यवधान)**

श्री सदाशिव बागाईतर : राष्ट्रपति ने मुझे नहीं बुलाया है, इसका मुझे खेद नहीं है ।

श्री उपसभापति: बुलाया है ।

श्री सदाशिव बागाईतकर: बुलाया है लेकिन विशेष अतिथि के रूप में जैसे किसी और को बुलाया होगा वैसे मुझे नहीं बुलाया । इसका मुझे खेद नहीं है । सवाल यह है कि संविधान की मर्यादाओं का पालन किया जाएगा या नहीं? संविधान का जो दायित्व है शासक दल उसको नहीं निभा रहा है । शासक दल, प्रधान मंत्री जिस तरीके से रहती हैं, उसका एक किस्सा मुझे एक चीफ मिनिस्टर ने बताया । जब हमने उनसे पूछा कि साहब आपने कुत्ता कब से पाला है, आपके घर में तो कभी हमने कुत्ता नहीं देखा। तो वह कहते हैं कि दिल्ली में मैंने देखा कि बड़े-बड़े लोग अलसीसियन पालते हैं, मैंने भी रख लिया, मैं तो अपने राज्य का कुछ बन गया हूं। यथा राजा तथा प्रजा, इसको आप भूलें नहीं । आप सादगी से नहीं रहेंगे, तो मर्यादाओं का पालन नहीं करेंगे, ईमानदारी का पालन नहीं करेंगे तो क्या आप उम्मीद करते हैं कि वे जो छुटभइये आप नियुक्त करते हैं वह इनका पालन करेंगे ? इसलिये मैं इस संशोधन विधेयक का विरोध कर रहा हूं. . .

श्री उपसभापति: यह विधेयक है, संशो-धन विधेयक नहीं है । यह ओरिजनल विधेयक है ।

श्री सदाशिव बागाईतकर : यह जो बिल है इसका मैं विरोध इसलिए कर रहा हूं कि राज्यपाल पद पर ही आज प्रश्न चिन्ह लगा हुआ है और जो जो काण्ड हमारे सामने हो रहे हैं उनको देखकर मुझे ऐसा लग रहा है कि

अब समय आ गया है कि संविधान में संशोधन करके इस पद को हम बर्खास्त कर दें, खाली कर दें और इस निरर्थक पद से देश का जो नुकसान हो रहा है उससे हम देश को बचायें । इसलिए मैं इसका विरोध करता हूं ।

SHRI ARVIND GANESH KUL-KARNI (Maharashtra): Sir, I am not opposing the Bill. Let me be very fair with you. I am not opposing it. Rather. I support the Bill because it will look ridiculous if we do not provide the necessary finances for all these personalities which under the Constitution have been given certain responsibilities. Also, the value of money having gone down, not to increase the salaries of Governors or Judges or such other personalities, I do not think, will be proper. I canno. take the extreme position as my friend Mr. Bagaitkar has taken that there should be no institution of Governors. I do not take that position. Sir, our fore-fathers with their matured experience had taken this decision and it is necessary...

SHRI SADASHIV BAGAITKAR: They never visualized the misuse and abuse of the office.

SHRI ARVIND GANESH KUL-KARNI: My friend Mr. Bagaitkar, I may have a different opinion. I may have difference of opinion with the ruling party on the selection of Governors. And there too, it is not the prerogative of the ruling party; even the Janata Party had done like this. So I do not think any political party has risen above the petty politi-cal-mindedness. In the Janata Party period.. .

SHRI SADASHIV BAGAITKAR: I am in agreement with you.

SHRI ARVIND GANESH KUL-KARNI: .... what was the quality of the Governors appointed? Let me first take up the Janata Party period. What was the quality of the Governors?

SHRI N. K. P. SALVE: Notwithstanding the quality of the Government.

SHRI ARVIND GANESH KUL-KARNI: Sir, I do not want to name them. Unfortunately, Mr. Tapase belongs to my State. One lady Member from that side said that since he is a minority man, we are attacking him. It is not like that. Whether he is a majority man or a minority man, he is Mr. Morarji's find. Has Mr. Tapase any academic qualifications or such gubernatorial experience that he should be Governor of such a big State as U.P.? I do not understand this. It is Morarji's whim that he had been appointed for this position. I do not think anybody can attack personalities like that.

Now, about the Bill itself, I support the Government that it would be very necessary; otherwise, it would be ridiculous. It is not that Governors are like what Mr. Bagaitkar stated. Sri Prakasa in Maharashtra, M. S. Aney and Kakasaheb Gadgil are examples of illustrious Governors appointed by the Congress- Party. So it is not that eminent persons are not appointed. My predicament with the institution of Governors is with regard to their qualifications. I would request the Government to review the position. If you go through the debates of the Lok Sabha, Mr. Nath Pai had once said that the Governor's qualification is a defeat on behalf of the Congress Party in the Lok Sabha election. That should not be the qualification. - Defeated candidates should not be chosen for this, unless they have extra academic qualifications or some isuch type of experience Why I say this is because there *is* a possibility of misuse of this institution. I have given two or three examples of illustrious Governors. There might be many more which friends from this side or that side may be knowing.

Sir, lately, since about 10 to 15 years, I am seeing politicalisation and bureaucratisation of this august post. I am also against retired bureaucrats being appointed Governors. Sir, in a country of this magnitude, with such talent available everywhere, can you not find 30 persons of eminence who are above board, who will be respected by the people, who will keep the people's faith in the Governor's position? Can we not find? Are we so poor in talent and intellect?

श्री (शंसामा) अबराउल हक (राजस्थान): कुलकर्णी साहब, जनता का हाल तो यह है कि वह एक दिन आदर करती है और सलूट मारती है और आनरेबल मोरारजी भाई को प्राईम मिनिस्टर आफ गवर्नमेन्ट आफ इन्डिया कहती है और दूसरे दिन गाली देती है और कहती है कि पेशाब पीते हैं । जनता का हाल तो यह है कि वह कभी उठाती है और कभी गिराती है । इसलिए यह असूल मत रखिये । किस को, माना जाये और किस को नहीं माना जाय, यह दूसरा सवाल है । मेरा कहना यह है कि पुराने तजुर्बेकार लोगों को अगर गवर्नर बनाया जाता है तो इस बुनियाद पर बनाया जाता है कि उनको 15 साला 20 साला या 30 साला तजुर्बा होता है। इस बुनियाद पर अगर किसी को गवर्नर बनाया जाता है या ऐसे आदमी को गवर्नर के पद पर नियुक्त कर दिया जाता है तो यह अच्छी बात है । तीसरी बात आपने कही कि हारे हुए आदमी को नहीं रखना चाहिए । लेकिन बहुत से हारे हुए आदमी ऐसे होते हैं जिनके बैलट बाक्स लोग उठा कर ले जाते हैं और उनके वोट्स को कैपचर कर लिया जाता है और वे बेचारे हार जाते हैं। वे अपनी नालायकी पर नहीं हारते हैं, लोगों की वजह से हारते हैं । इसलिए इन को गवर्नर बनाया मुनासिब है । और ठीक है ।

†[شری (مولانا) اسرار الحق
(راجستھان) : کلکرنی صاحب جلتا
کا حال تو یہ ہے کہ یہ ایک دن
آدر کرتی ہے اور سلوٹ مارتی ہے
اور آنریبل مرار جی بھائی کو
پرائم منسٹر آف گورنمنٹ آف انڈیا
کہتی ہے اور دوسرے دن گالی دیتی
ہے اور کہتی ہے کہ پیشاب پیتے
ہیں - جنتا کا حال تو یہ ہے کہ
وہ کبھی اٹھاتی ہے اور کبھی گراتی
ہے - اس لئے یہ اصول مت رکھئے
کس کو مانا جائے اور کس کو نہیں
مانا جائے - یہ دوسرا سوال ہے -
میرا کہنا یہ ہے کہ پرانے تجربہ کار
لوگوں کو اگر گورنر بنایا جاتا ہے تو
اس بنیاد پر بنایا جاتا ہے کہ انکو
۱۵ سالہ - ۲۰ سالہ - ۳۰ سالہ تجربہ
ہوتا ہے - اس بنیاد پر اگر کسی
کو گورنر بنایا جاتا ہے یا ایسے آدمی
کو گورنر کے پد پر نیوکت کر دیا
جاتا ہے تو یہ ایک اچھی بات ہے -
تیسری بات آپ نے کہی کہ ہارے
ہوئے آدمی کو نہیں رکھنا چاہئے -
لیکن بہت سے ہارے ہوئے آدمی
ایسے ہوتے ہیں جنکے بیلٹ باکس
لوگ اٹھا کر لے جاتے ہیں اور انکے
ووٹس کو کیپچر کر لیا جاتا ہے
اور وہ بیچارے ہار جاتے ہیں - وہ
اپنی نالائقی پر نہیں ہارتے ہیں
لوگوں کی وجہ سے ہارتے ہیں -
اسلئے ان کو گورنر بنانا مناسب ہے
اور ٹھیک ہے -]

t[JTranslfteration in Arabic Script.

SHRI ARVIND GANESH KUL-KARNI: Maulana saheb, I am not competent to reply to you because 1 did not understand what you said.

श्री पी. के. पी. साल्वे: आप कभी हारे नहीं हैं ।

SHRI ARVIND GANESH KUL-KARNI: innf qw *r»rar *ft *m* ^ I cannot understand. Sir, what I wanted to say was about this politi-calisation and bureaucratisation of the Governor's post. I am very seriously requesting you, Mr. Minister, that the time has come for a fresh look at it. The time has come because people are totally losing faith in the political system of this country. I do not want to blame your party or my party or somebody else's party. The political system is totaly failing; the value system has totally gone down. And it is now up to you youngesters to see that the position of the Governors, the decorum, their respect, j_s so high that the people will accept them as above board, as peoplie having their own objectivity.

Sir, my friend has said so many things about the misuse of power, etc. Now, you have as Governor a person like Dr. Chenna Reddy, who is day in and day out being denigrated by your own party people in Hyderabad. For your own political purpose, you have elevated him to the position of Gov-ernor of Punjab. Whether 25 persons went or 95 persons went with him, it Is a flea-bite, Mr. Bagaitkar. We must forget about the monetary part.

SHRI SADASHIV BAGAITKAR: Who bears it?

SHRI ARVIND GANESH KUL-KARNI: You socialists have got this very bad habit. Money is required for these things. If you say to the Governor, "You only take your wife; you don't take your son", it will be just like what you call in Maharashtra, the "Coconut Brahmin attitude". Don't be a miser. Be a magnanimous man.

SHRI SADASHIV BAGAITKAR: Magnanimous at whose cost?

SHRI ARVIND GANESH KUL-KARNI: When w_e look at the magnitude of the country and the prestige of Governor, we have to be magnanimous. Let us not take a petty view of the matter. So Dr. Chenna Reddy is a living example. I remember, Sir—you will also remember—the late Mr. Bhupesh Gupta..,

MR. DEPUTY CHAIRMAN: He was Governor of U.P. also earlier.

SHRI ARVIND GANESH KUL-KARNI: He was Governor of UP. earlier. But when he became Chief Minister, he just lost balance. Antulay was also a good chap, but when he became Chief Minister, everything had gone to dogs, gone down the drain. And Mr. Salve had to plug everything. The poor man can't do it. It has one beyond him. It has got so many leaks. Mr. Salve running to Bombay and saying, "Antulay, just wait, just wait"—but he cannot do it; it is a plumber's job. Mr. Salve, in the case of Antulay, you cannot repair it, it is a plumber's job.. .

SHRI LAL K. ADVANI (Madhya Pradesh): He may also be made a Governor.

SHRI ARVIND GANESH KUL-KARNI: Who?

SHRI LAL OC. ADVANI: Mr. Antulay.

SHRI ARVIND GANESH KUL-KARNI: Mr. Antulay is in the pipeline.

What I wa_s saying was about Chenna Reddy, Tapase, my friend mentioned, in what respect I do not know. But I really know Mr. Tapase is a person having very sober habits. But what has he done? The most ridiculous experience of a Governor's

responsibility being executed at such a low level as Mr. Tapase has done, I have never seen. What is the use of talking of Devi Lai and Bhajan Lai. Bhajan Lai has devoured many of Charan Singh's people. What is the use of keeping faith that Devi Lai would have saved Haryana? The present experience does not bear any evidence that Devi Lai would have managed it. But the point is, having agreed and having called Devi Lai, giving a chance to Bhajan Lai, means definitely encouraging horsetrading, encouraging defections. We charged at that time of the Governor having been informed from Delhi. We definitely said it is the instructions of the Government in the Home Ministry that emboldened Mr. Tapase; otherwise, Tapase is a timid fellow. You might not have known Tapase. I know Tapase for the last thitry-five yeans...

श्री (मौलाना) असरारुल हक: यह बात बिल्कुल झूठ है और गलत है कि होम मिनिस्टर की तरफ से ऐसा कहा गया, ऐसी बात नहीं है । तपासे साहब ने जो कुछ किया वह आपके सामने है । तपासे साहब ने जिसको चीफ मिनिस्टर बनाया उसका बहुमत आपके सामने है और रात दिन बढ़ रहा है और यह संख्या अब 55 तक पहुंच गई है ।

†[شری اسرارالحق : یہ بات بلکل
جھوٹ ہے اور غلط ہے کہ ہوم منسٹر کی
طرف سے ایسا کہا گیا - ایسی بات
نہیں ہے - تماسے صاحب نے جو کچھ
کیا وہ آپکے سامنے ہے - تماسے صاحب
نے جس کو چیف منسٹر بنایا اس
کا بہومت آپکے سامنے ہے اور رات دن
بڑھ رہا ہے اور یہ سنکھیا اب 55 تک
پہنچ گئی ہے -]

f[^Transliteration in Arabic Script.

श्री उपसभापति : आप तशरीफ रखिए ।

श्री अरबिन्द गणेश कुल्कर्णी : आप होम मिनिस्टर भी नहीं हो, डिप्टी मिनिस्टर भी नहीं हो, अगर हो सकते हो तो मुझे खुशी होगी ।

But the point is it is at the dictates of the Home Minister that Tapase emboldened himself to circumvent his own promise and he became laughing stock not only in this country but in the whole world...

SHRI VITHALBHAI MOTIRAM PATEL (Gujarat); Have you read the statement of Morarjibhai on Tapase?

SHRI ARVIND GANESH KUL-KARNI: I usually don't read what Morarji Desai says because people above that age—Charan Singh, Morarji Desai, etc.—these are senile persons. It is no use reading what they talk...

श्री (मौलाना) असरारुल हक: तो फिर आपने उनको लीडर क्यों चुना?

[شری (مولانا) اسرارالحق : تو پھر
آپ نے انکو لیڈر کیوں چنا -]

श्री अरबिन्द गणेश कुलकर्णी: मौलाना साहब क्या बोलते हो, मैं नहीं समझ पाया अंग्रेजी में बोलो ।

I only wanted to inform Mr. Vith-thalbhai that I usually don't read anything stated by senile persons.

Brahmachari once announced that he and Indira Gandhi don't read newspapers; of course, I have not gone to that extent. I only don't read what seniles write or speak.

So, what I wanted to 'tell you was that I know Tapase's mentality

because he comes from my State. He cannot dare to take such actions. He is more or less what we call in Marathi, "Paapa Bhiru". He is afraid of committing a ^in. But unfortunately, Tapase was coerced into this.

Then, another of our friends, a great Congressman, an old Congressman, the Governor of Madhya Pradesh—he is also dabbling in the politics of Haryana. What has happened to that Governor? He is an old, revered, respected and great man, who had been himself a Chief Minister. And what lures these people 'to go to a petty level and dabble in these affairs. The point I was making was about this politicisation and bureaucratisa-tion. Bureaucratisation is also more dangerous than politicisation. because bureaucrats have served the country as employees of this Government. They might have been retired IAS officers. Such people should never be appointed as Governors. Their experience can be utilised in some other field for the development of the country.

Another friend of ours—again a Maharashtra product—is the Governor . of Sikkim. He is Mr. Talyarkhan. He has instigated some Congress (I) persons 'to issue a statement. When the Home Ministry became angry, he withdrew like a coward. He *is* a political busybody and he is amatu-rish. He comes to Delhi, calls the Press people and gets some damn thing printed. Mr. Talyarkhan is very much in the political ring of this country.

I am not interested whom the President calls. He might have called Brahmachari or Mr. Salve. He can call anybody. Mr. Bagaitkar should not be surprised at this. In Delhi in these days many of the decisions taken are tantrik oriented. For tantriks and astrologers it is hey-day in Delhi. I quoted sometime ago that Bhajan Lai's Tantrik friend... I do not get the name...

SHRI SADASHIV BAGAITKAR: Baltibaba.

SHRI ARVIND GANESH KUL-KARNI: He is from Banaras.

MR. DEPUTY CHAIRMAN: Not from Banaras.

SHRI ARVIND GANESH KUL-KARNI; Might be from Daku area.

SHRI p. N. SUKUL; He is from Deoria district.

SHRI ARVIND GANESH KUL-JKARNI: Not Baltibaba. In Delhi the present atmosphere is conducive to Tantriks and astrologers. Even RAW employs astrologers, I am told.

SHRI SADASHIV BAGAITKAR: God save us.

SHRI ARVIND GANESH KUL-KARNI: God is going to save you.

MR. DEPUTY CHAIRMAN: Astrology is merely mathematical calcula. tion.

SHRI ARVIND GANESH KUL-KARNI; Calculation or otherwise, tantriks and astrologers/ are there. I have nothing against the President calling either Brahmachari or Mr. Salve. I do not believe in astrology. I am a God fearing man. One musi be honest to oneself. What is the use of relying on tantriks and astrologers? *(Time bell rings)* I do not oppose the Bill. I would only insist on the Government one thing. Sycophants and people below the standard of dignity should not be appointed as Governors who then become the hand-maids of the Home Ministry and the Government. This is wrong. Already in the country there is frustration. Moral values in the country are going down, The value system has been finished. Please, for God's sake, do not accelerate the process.

SHRI N. K. P. SALVE: Mr. Deputy Chairman, I had no intention of parti-

cipating in this debate. But certain comments made by senior Parliamentarians compel me to take a little time of the House.

The Bill has a very limited scope. So far as the scope is concerned, speakers here have themselves willy-nilly expressed 'their agreement. They have said that certain dignity of the gubernatorial posts has to be maintained.

The allowances and privileges of Governors are regulated by the Governors' Allowances and Privileges Orders of 1950 and 1957 which are absolutely and hopelessly out of date today. Governors were not being allowed, even expenditure for their medical treatment. Since the GAP Orders are hopelessly out of date, this Bill has been brought forward.

Now, Sir, certain things have been mentioned which, I firstly submit, are only irrelevant and unrelated. The quality or the appointment of 'the Governor is a subject-matter, Sir, entirely outside the scope of this Bill and in this debate it should not have been allowed because, apart from anything else, if We start discussing the merits of the Governors here in this House, we will be laying down an extremely dangerous precedent, apart from the fact that it is entirely outside the scope of the present Bill. It is because of the restrictions imposed by the Constitution, by our own Rules, and we are reducing 'this debate to a position of flaunting allegations against people holding high offices without there being anybody to defend them without their being able to defend themselves and without even the Ministers being able to defend them. Sir, two or three things have been mentioned and, therefore, it is my duty to refer to them.

Firstly, Sir, a reference was made to Rajivji and then a reference was made to Swami Dhirendra Brahmachari and a reference was made to Mr. Tapse.

SHRI ARVIND GANESH KUL-KARNI: Who? 'Tapse'? He is Mr. Tapase.

SHRI N. (K. P. SALVE: He is 'Tapse'. In Marathi, we call him as 'Tapse'. Whether he is Mr. Tapase or Mr. Tapse, at any rate, the name does not matter because we are identifying the same person. So far as Rajivji was concerned, a very uncharitable remark, a very uncharitable comment, was made. I was in Chandigarh with Rajivji in connection with the Presidential election. When we went there, people rushed to the plane. Rajivji called the IG in my presence and rebuked him and said that this sort of disorder should not be there just because some VIP is coming. He faid that it was absolute nonsense and he said that if the people had to stand, then everyone should stand. Sir, it i9 one of the instances and I feel, Sir, that nothing can be more uncharitable, nothing can be more untrue and nothing can be more unfair than to say that because he happens to be the Prime Minister's son, all these privileges are being given to him.

SHRI SADASHIV BAGAITKAR: I do not say that he asked for it. I never said that he asked for it. But the fact remains that he was No. 2 in the protocol.

SHRI N. K. P. SALVE: I will come to that aspect of the matter. I do not know what the protocol is. But an impression is sought to be created that because he happens to be the Prime Minister's son, undue precedence is being given to him. I can put it to you, Sir, that I have known of Rajivji and I have known him *so* much that I can say that if ever any such thing happens, he will be the first person to refuse it.

Then, Sir, the second aspect of the matter is about Swami Dhirendra Brahmachari. My respectful submis-

sion is this: Sir, the citizens are invited, people are invited and he was also invited and he was occupying the seat which was given to him and, so, Sir, to speak about him in such a disparaging manner does not befit a person of his eminence. I may tell you, Sir, that two rows, are reserved for the President which he is entitled to give all himself. Unfortunately, I did not collect my pass from the Parliament and so, I rang him up and asked him whether he could arrange for passes for me and for Mrs. Salve. I asked him: "Can you arrange for two passes?". And, Sir, he arranged for two passes and there were two rows in the front which were occupied. Therefore, without knowing the fact, no one should denigrate or malign or criticise another.

Then, Sir, the other thing is about Mr. Tapase. Sir, every Governor has to exercise his discretion judiciously and determine whether or not a person is capable of giving a stable government. Surely, there are Independents who are going to ultimately determine who is going io form the Government. If Mr. Devi Lai gets the help of some Independents and forms 'the Government there, then Mr. Tapase becomes a very fine Governor. But, if Mr. Bhajan Lai takes some Independents and gives a stable Government, he must be condemned. Thi$_s$ is not 'the type of logic that should be adopted. Sir. This is- the type of logic they adopt.

SHRI ARVIND GANESH KUL-KARNI: Salveji, would you mind my interrupting you for a minute? We never attacked Mr. Tapase for his decision. What happened was—it is on record—he had called Mr. Devi Lai to produce his supporters before him who were elected on their party tickets and that was an invitation given to him, to produce his supporters on Monday or something like that.

SHRI LAL K. ADVANI: To come on Monday morning.

SHRI ARVIND GANESH KUL-KARNI: Yes, Then, suddenly, on Sunday, the swearing-in takes place or administering the oath of secrecy to Mr. Bhajan Lai takes place and w$_e$ are criticising that only because it is an open invitation for corruption, spending of money, for defections and horse-trading, etc.

SHRI N. (K. P. SALVE: It i$_s$ precisely that that I was replying to.

SHRI ARVIND GANESH KUL-KARNI: But there was no such call in th$_e$ case of Mr. Bhajan Lai.

SHRI N. K. P. SALVE: I do not know personally as to what transpired between the Governor and the people there. In fact, just as you have read in the papers, I have also read it only in the papers and, if anything, it is an extremely bad demeanour on the part of the members, to say the least, and it is very highly objectionable, very highly undesirable, and this sort of behaviour should not have been there. This is precisely the question that has been raised by Mr. Kulkarni that I was myself trying to answer. Having asked somebody to bring his supporters after two days, if he fee's that that is going to lead to horsetrading and he also finds that here is a person who can form the Government, what is wrong if he has invited him to form the Government? It is a question of judgement by the Governor. He has to make *hat judgement on the spot. In order wot to unleash defection acti. vitieis and not to create undesirable precedents which will follow this sort of defections and finding that here is a person who is capable of giving a stable Government, he asks him to form the Government and prove him majority on the Floor of the House. What is wrong in it? Assuming that h° should not have taken the first decision, according to you, I would say if he wants to rectify the decision feeling that it was an incorrect thing and if he rectifies it, you attribute motives to him because it is not favourable to you. It is extremely

unfair to the Governor because of the reason that on the Floor of the House it has been proved that Shri Bhajan Lai had a majority and is capable of giving a stable Government. In the end, I would submit, since senior leaders have been participating in this debate, that it will not certainly add to the dignity and prestige of this House if in a debate of this nature you are going to attack the Governor and the presidential functions. That is my respectful submission. Thank you.

श्री उपसभापति: सदन की कार्यवाही सवा दो बजे तक के लिए स्थगित की जाती है ।

The House then adjourned for lunch at sixteen minutes past one of the clock.

The House re-assembled after lunch at eighteen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

MR. DEPUTY CHAIRMAN: Shri Suraj Prasad—Not here. Shri Ram Lakhan Prasad Gupta.

श्री राम लखन प्रसाद गुप्त (बिहार) : उपसभापति महोदय, ऐसे तो इस बिल का मैं समर्थन करता हूं, परन्तु मुझे सरकार का ध्यान इस विधेयक पर बोलते समय आकर्षित करना है कि जो राज्यपाल का पद है उस के लिए जो एमोलूमेन्टस इसमें दिए गए हैं वह ठीक ही है । परन्तु इस के सेक्शन 11 में जितनी पावर दे दी गयी है-अगर समूचा बिल न भी रहता, सिर्फ यह सेक्शन 11 रहता तो इस में समूची प्रावीजन कवर कर दी गयी है इतनी वाइड पावर है कि प्रसिडेंट हर चीज के बारे में रूल बना कर आर्डर दे सकता है । मैं थोड़ा सा इस में पढना चाहता हूं :

"11. For the purpose of enabling a Governor to discharge conveniently and with dignity the duties of his office, he ehall be—

(i) entitled *to* such other privileges as may be prescribed by rules made in this behalf, and

(ii) paid, subject to any rules made in this behalf, &uch amount, as the President may, by general or special order, determine by way of the following, namely:

(a) entertainment allowance;

(b) hospitality grant;

(c) houpsehold establishment expenses;

(d) office expenses;

(e) contract allowance, i.e. an allowance for miscellaneous expenses;

(f) tour expenses; and

(g) such other allowances or expenses as may be provided for by rules.

तो कोई भी चीज नहीं बची जो इसके अन्दर नहीं आती । जितनी सुविधाएं पहले और पिछले सेक्शनों में कही गयी हैं वे सारी सुविधाएं इस में आ जाती हैं । इस के साथ ही इस के पहले का जो कानून है राज्यपालों के सम्बन्ध में वह कानून 1936 में पहले बना था ।

The Government of India Governors (Allowances and Privileges) Order, 1936.

और उसको रिपील कके

The Government of India Governors (Allowances and Privileges) Order, 1950.

बना और फिर उस के बाद

States Reorganisation Governors' Allowances and Privileges Order, 1950,

और उस के बाद अदर अदर स्टेट्स के बारे गुजरात का 1960 में बना, हिमाचल प्रदेश का 1981 में, मणिपुर, त्रिपुरा का 1972 में और सिक्किम का 1975 में और मेघालय का 1975 में बना। तो इतने गवर्नर्स के अलग अलग आर्डर्स और ला बने हुए हैं और मैं समझता हूं कि इस बिल के पास हो जाने के बाद वह सब एक हो जायेंगे और इस कारण एक रेगुलैरिटी भी आयेगी और इस लिए यह स्वागत करने के योग्य है और यह बिल उचित ही लाया गया है।

इस के साथ मैं यह जरूर चाहूंगा कि जब मैं 1950 का एक्ट देख रहा था तो उस के अन्दर जो खर्चे दिये गये हैं, मैं समझता हूं कि 1950 में जो दिए गए थे उस में तो काफी खर्च का प्रावधान है और उस के अनुसार मैं दो, चार स्टेट्स की मिसाल देना चाहता हूं जो शेड्यूल्ज में है और उस के बाद हूं शेड्यूल 2 में है। उस के बाद टेबिल है और फिर टेबिल 2 है। यह चारकालम है जिन में वेस्ट बंगाल में 87500 शेड्यूल वन में और 2 में 370500, टेबिल वन में रिपेयर्स आदि। यू. पी. का है 93300, रेलवे सैलून के लिए है। यह सब एमालूमेंट्स हैं और इतने-इतने आइम्स हैं परन्तु यह सब खर्च के मुताल्लिक है जो इस में कहा गया है हाउस होल्ड और मिसलेनियस एक्सपेंसेज रिपेयर्स आदि। यू पी का है 93300, दूसरा है 245000, टेबिल वन का 225500 और फिर रेलवे सैलून का टेबिल दो 4400, फिर बिहार का 56900, एक लाख 94 हजार, फिर 1 लाख 65 हजार 500 और फिर 8000, उस के बाद आसाम का 40000 फिर एक लाख 30 हजार, फिर 55000 और फिर 5000, फिर उड़ीसा का 41 हजार, फिर 1 लाख 50 हजार 400 फिर 70300 और फिर 8500। यहां अगर 1950 के एक्सपेंसेस के अनुसार है तो काफी हो जाएगा। लेकिन मैं समझता हूं कि रूल्स को बनाते समय इस बात का मंत्री जी जरूर खयाल रखेंगे कि अब हम लोग अंग्रेजी के जमाने के गवर्नर नहीं हैं और यहां जो गवर्नर हैं वे जन प्रतिनिधि हैं, नागरिक नम्बर एक हैं। इस तरह की स्थिति को अगर माना जाता है तो उन को उस राज्य के रहन सहन के अनुसार चलना चाहिये, रहना चाहिए और ऐसा जीवन बनाये रखना चाहिए कि जो अनुकरणीय हो और ऐसा न हो कि पांप और शो में जैसे लोग रह रहे हैं उसी तरह से गाड़ी चलती रहे। इस तरह की बात नहीं होनी चाहिए। यह मान बैठे हैं कि गवर्नर चाहे जिसने ठाठ बाठ और शान और शौकत से रहे और उस के बाद जो गवर्नमेन्ट कहे उस पर वह अपनी मुहर लगा दे। इस तरह से तो गवर्नर गवर्नमेन्ट का स्टैंप बन जाता है और उसी के मुताबिक वह काम करता है। इस समय उपसभापति महोदय, बिहार में प्रेस बिल के मुताल्लिक काफी एजीटेशन चल रहा है। मैं ने देखा कि जब यह बिल आया गवर्नर के यहां तो उन को प्रेस वालों ने कहा कि इस पर आप दस्तखत मत कीजिये। इस को कानून मत बनने दीजिये। तो गवर्नर साहब, किदवाई साहब दिल्ली आ गए हैं और दिल्ली में इस के लिये किस से राय लेते हैं किस से नहीं लेते हैं यह न्यूज तो नहीं आयी है, पता नहीं कि वे एटार्नी जनरल से राय ले रहे हैं या दूसरों से राय ले रहे हैं, लेकिन वह यहां आये हैं और इसका मतलब है कि यहां कि सरकार से वह पूछें कि क्या करना चाहिए और जो सरकार कहेगी वही काम वह करेंगे। मुझे तो शक है कि अन्ततोगत्वा वे वहां जा कर उस पर दस्तखत कर देंगे। प्रेस वालों ने पूछा तो कहेंगे कि हम क्या करें। हम तो आपके कहने पर दिल्ली तक आये और हम वहां जाकर दस्तखत करते हैं। दूसरा उदाहरण महाराष्ट्र का है जहां पर महाराष्ट्र के गवर्नर ने अन्तुले साहब के ऊपर मुकदमा चलाने के लिये सेंक्शन दी। पहले तो बहुत ज्यादा हल्ला था कि सेंक्शन नहीं मिलेगी, अन्तुले साहब का भी वक्तव्य था कि गवर्नर यदि सैंक्शन करे तो मुकदमा चल सकता है। लेकिन उन्होंने सैंक्शन किया, मैं उनकी प्रशंसा करता हूं बशर्ते कि वह निर्णय उन्होंने अपनी मर्जी से, अपने मन से किया। यदि ऐसा है तो उस पद की गरिमा को रखकर उन्होंने उसका इस्तेमाल किया है, लेकिन यह भी अगर केन्द्रीय सरकार के या गवर्नमेन्ट के या किसी नेता के इशारे पर किया होगा तो मैं फिर कहूंगा कि उस गरिमा को उन्होंने नष्ट कर दिया। इसलिए इस पद की गरिमा नष्ट नहीं करनी चाहिए। मुझे याद है कि एक बार जब डा. राजेन्द्र प्रसाद प्रेसिडेंट थे तो उन्होंने कहा था कि प्रेसिडेंट की क्या

पावर्स है ला के अन्दर इसके ऊपर रिसर्च होनी चाहिए, यह स्टेटमेन्ट आया । उस समय डा. राम मनोहर लोहिया ने उनको कहा कि जवाहरलाल नेहरू को प्रेसिडेंट बना दीजिए, देख लीजिये कि उनकी क्या पावर है, इस पर रिसर्च की क्या जरूरत ? इसी तरह से जो गवर्नर का पद दिया जाता है, जिनकी सुख-सुविधा के लिये यह बिल रखा गया है और पास कर रहे हैं, उनको इन सारी चीजों के ऊपर सोचना चाहिए और धीरे धीरे जो इंस्टीट्यूशन है गवर्नर को उसको बढ़ाया चाहिये और उसको प्रतिष्ठित करना चाहिए। अन्यथा जो लोगों की नजर में है कि गवर्नर की प्रतिष्ठा गिरती जा रही है, लोग उसको समझ रहे हैं कि यह एक पोलिटिकल अड्डा है जिसको चाहे कर सकता है, ये सारी बात समाप्त हो तब तो ठीक है, अन्यथा वह कहेंगे कि इस पद को हटा दो। तो यह नहीं हो, इतना ही कहकर मैं अपनी बात समाप्त करता हूं ।

श्री शिवचन्द्र झा: उपसभापति महोदय, इस विधेयक का नामकरण गवर्नरस अलाउंसेज एण्ड प्रिविलेजेज बिल न रखकर, गवर्नरस कंसीक्यूअस कंजंप्शन बिल रखा जाता तो ज्यादा उपयुक्त होता ।

श्री उपसभापति : ऐसा नाम बिल का सरकार कैसे रखेगी ?

श्री शिव चन्द्र झा : अगर ऐसा होता तो यह हकीकत के नजदीक होता । जैसे कहावत है—मुख में राम राम, बगल में छुरी । नाम रख दिया अलाउंसेज का लेकिन यह कंसपीक्यूअस कंजंप्शन है जिसके खिलाफ हम लोग लड़ रहे हैं, अभियान चला रहे हैं । कल ही मेरा बिल इस सदन में था, उसमें मंत्री जी ने कहा कि रिसोर्सेज नहीं है प्लानिंग के लिए स्टेट के पास, अलाउंस देने के लिए बेरोजगारों को, लेकिन इन सबों के लिए पैसे हैं । यह बड़ी हैरानी की बात है ।

उपसभापति महोदय, यह गांधी जी का देश है । सिंप्लिसिटी उन्होंने बरती, दिखाई । लेकिन यह बात भी साफ है कि उनकी आंखों के सामने ही जवाहरलाल जी फर्स्ट क्लास में घूमते थे, उनका रहन सहन दूसरी तरह का रहता था । यह भी बात सही है कि पंडित जी का जो खर्चा होता था वह अपना था, मोतीलाल का पैसा था, पब्लिक का नहीं था । लेकिन पंडित जी पर भी बहुत बड़ा असर पड़ा था । मोतीलाल जी के मुकाबले में पंडित जी ज्यादा सिंपल रहते थे । लेकिन कहने का मतलब यह है कि यह दृष्टिकोण उस समय भी अपनाया जाता था । आजादी के बाद जब पैसे की हमें जरूरत है, विकास के काम में पैसे चाहिए तो इन सब बातों में हर जगह हम लोगों को बोलना पड़ता था । बातें उठती हैं, ऐसा नहीं होना चाहिए । एक नेशनल कंसेंसस बननी चाहिए । मैं यह नहीं कहता हूं कि आज के जमाने में कुछ ऐसी सुविधायें जिनके बगैर काम करना मुश्किल हो जाता है नहीं मिलनी चाहिए । लेकिन हम लोग जब बच्चे थे तो ब्रूंस की नलियों की कलम से लिखते थे और दवात और कलम से स्याही की टिकिया घोलकर लिखते थे, होल्डर से लिखते थे । चाहे उसी रूप में कलम मिलती थी जिला कोर्ट में भी प्रयोग होती थी । जब बच्चा अ आ भी शुरू करता है तो वह कलम खरीदकर ले आता है, बाल प्वाइंट से या पेंसिल से आज लिखता है । इसमें हम यह कहें कि बांस की कलम से लिखो, ऐसा हो नहीं सकता है । उसका एक साइंटिफिक दृष्टिकोण हम को अपनाना चाहिए हम लोग शहर में रहते हैं । पानी बंद होता है तो हल्ला करते हैं, बल्ब खराब हो जाता है, लाइट चली जाती है तो हल्ला करने लग जाते हैं । इसमें है, गवर्नर को कुछ सुविधाएं चाहिएं, यह ठीक है मैं मानता हूं उनका काम एफिशियंटली चलाने के लिए इसकी जरूरत है । लेकिन इसके लिए इन्टरनेशनल स्टेण्डर्ड हो और इसका फैसला होना चाहिए कि कौन-कौन सी जरूरी चीजें हैं । इस पर विरोधी दल और रूलिंग पार्टी सब को बुला कर बात करनी चाहिए और किसी एक निर्णय पर पहुंचा जाना चाहिए । इस विधेयक में एकोमोडेशन की बात है । हम मानते हैं कि उनके लिए एकोमोडेशन हो और उनके परिवार के लिए एकोमोडेशन न हो यह बात जचती नहीं ।

इसी तरह से मेडिकल ट्रीटमेंट की बात है । उनका ट्रीटमेंट हो और उनके परिवार का ट्रीटमेंट न हो यह बात भी जचती नहीं है लेकिन जहां-तहां मोटरकार खरीदने की बात है यह बात ठीक नहीं लगती । उनके लिए कार चाहिए तो उनके परिवार के लिए भी कार चाहिए, उनके बच्चों के लिए भी कार चाहिए, नौकर के लिए भी कार चाहिए, खानसामे के लिए भी कार चाहिए और आजकल तो अलसेशियन डाग भी रखे जाते हैं तो उसके लिए भी कार चाहिए । यदि यह सिलसिला चलेगा तो कहीं पर इसका अंत नहीं होगा । उपसभापति महोदय, यह संभावना है । इसी तरह से क्लाज ।। में एन्टरटेनमेंट एलाउंसेज, होसपिटेलिटी की बात है मैं फिर कहता हूं कि कुछ दिन पहले हम लोग अशोका होटल खाना खाने गए । **(व्यवधान)** निमन्त्रण था इसलिए गया था । किसी ऐसे-वैसे का नहीं मिनिस्टर का निमन्त्रण था । सब लोग जा रहे हों और मैं अकेला वाकआउट करूं प्वाइंट आफ आर्डर उठा कर तो अच्छा नहीं होगा इसलिए मैं चला गया ।

श्री उपसभापति : यह तो आप रोज कर सकते हैं ।

श्री शिव चन्द्र झा : जो सिलसिला मैंने देखा । **(व्यवधान)** मैं यह कहना चाहता हूं कि वह खाना सौ-डेढ सौ रूपये से कम का नहीं होगा । ऐसे डिनर का इंतजाम और जगह भी होते हैं जब हम कमेटी में जाते हैं । मैं यह कहना चाहता हूं कि यह जो कांसपिकूअस कंजमाशन है यह बंद होना चाहिए । यह जो इन्टरटेनमेंट होसपिटेलिटी है इसका कोई अन्त नहीं होगा यदि इस तरह से चलता रहा । इसकी कुछ सीमाएं होनी चाहिएं । रहने का जो तरीका है, लिविंग का जो तरीका है उसमें होता है कि इतनी कुर्सियां चाहिए, इतना फर्निचर चाहिए, इतने फोन चाहिए और ऐसी दरी चाहिए लेकिन अगर यह कहा जाए कि जो दरी बिछे वह मखमल की हो और टेलीफोन जो हो वह प्लास्टिक का न हो बल्कि सिलवर का हो या गोल्ड का हो -- सिल्वर का या गोल्ड का टेलीफोन दिल्ली में है क्या ? यह आप पता लगाकर बता देंगे ?

श्री उपसभापति : मैं कहां से पता लगाऊंगा । आप खुद पता लगा लें ।

श्री शिव चन्द्र झा : इसकी कोई सीमा नहीं रहती । यह बात खाली गवर्नर तक ही नहीं है तत्कालीन प्रधानमंत्री पर भी आती है । मैंने सवाल किया था कि इनके एस्टाबलिस्मेंट पर कितना खर्च होता है साल भर में तो बताया गया कि 5-6 लाख का खर्चा होता है यानि 50 हजार रूपया महीना । मैं समझता हूं इससे भी ज्यादा खर्चा होता होगा । अभी प्रधान मंत्री अमेरिका गईं । नान-आफिशियल बड़ी पलटन गई । मैं पूछना चाहता हूं कि इसकी क्या जरूरत थी । जब इसके बारे में मैंने सवाल पूछा कि कितना खर्चा इस पर होगा तो कहा गया कि इन्फारमेशन कालेक्ट करने की जरूरत है । जब सब रिकार्ड आपके पास है, पासपोर्ट सब को दिया हुआ है, सब चीज आपके पास है तो क्यूं नहीं इसका जवाब दिया जा सकता । एक मिनट में इसका हिसाब लगाया जा सकता है। यह कंसपिकूअस कंजम्पशन है । मैंने अखबार में पढा कि प्रधान मंत्री वहां बाजार में गईं तो ग्रोसरी बाजार में नहीं गईं बल्कि कास्मेटिक्स बाजार में गईं ।

श्री उपसभापति : छोड़िए इस सब को । कहां-कहां आप जा रहे हैं ।

शिव चन्द्र झा: मैं यह कहूंगा कि यह सब फिजूलखर्ची है । जब राजागोपालाचारी गवर्नर जनरल थे उस वक्त सिम्पलसिटी थी । वह धोती पहनकर ड्यूटी पर आते थे । पंडित जी का अपना हिसाब रहता था । पंडित जी ने कहा कि मैं इस लिबास में आऊं, धोती पहनकर आऊं मुझे ठीक नहीं लगता तो राजा जी ने कहा अगर अच्छा नहीं लगता तो न सही । हमारी तरफ मत देखो जिधर तुम्हें अच्छा लगता है उधर देखो । यह राजा जी ने पंडित जी को जवाब दिया । यह निकटता की बात है ।

यह परम्परा वहां चली । राजेन्द्र बाबू ने इस संबंध में शुरूआत की । राष्ट्रपति

की तनख्वाह 10 हजार रखी गई थी, लेकिन उसको तीन हजार और साढ़े तीन हजार तक ले आए। यह ठीक है कि मिनिमम सुविधाएं जरूर मिलनी चाहिए। लेकिन इस बात का भी ख्याल रखा जाना चाहिए कि हमारे देश में आम जनता की क्या स्थिति है। अभी तो ऐसा लगता है कि इस बारे में इस सरकार की कोई नीति नहीं है। मेरा कहना यह है है कि जितने भी हमारे देश में विरोधी पार्टियां हैं और जो सोशलिस्ट विचार-धारा में विश्वास करते हैं, उन लोगों की बैठक बुला कर एक नैशनल कांसेंसस बनाई जानी चाहिए कि गवर्नर को कितना खर्च करना चाहिए, कितनी उसकी तनख्वाह होनी चाहिए और किस मद में उसको कितना खर्च करना चाहिए। यह ठीक है कि पहले एलाउन्सेज कम थे। लेकिन मैं एक बात कहना चाहता हूं कि जो श्री जयराम दास दौलतराम थे वे बहुत सिम्पल थे। श्री हरि अनिल भी सिम्पल थे। यहां पर हरियाणा के गवर्नर श्री गणपत तपासे की बात भी कही गई है और यह कहा कहा गया कि उनको श्री मोरारजी ने अपनी व्हिम पर गवर्नर बनाया। उपसभा-पति महोदय, आप जानते हैं कि हमारी राष्ट्रीय नीति रही है और गांधी जी के जमाने से यह नीति रही है कि हरि-जनों और बैकवर्ड लोगों को आगे बढ़ाया जाए। इसी कसौटी पर श्री मोरारजी भाई ने उनको गवर्नर बनाया था। सन् 1937 में जो चुनाव हुए थे उस समय श्री तपासे एक छोटे से पद, पार्लियामेन्टरी सेक्रेटरी, बम्बई में रहे थे। उन दिनों भी हरिजन और बैकवर्ड क्लासेज के नाम पर बहुत से लोगों को प्रश्रय दिया गया था और इस दृष्टि से उनको गवर्नर के पद के लिए भी चुना गया था। इस-लिए यह कहना कि व्हिम पर उनको गवर्नर बनाया गया था, गलत है। वे उतने काबिल न हों, यह दूसरी बात है। लेकिन उनको गवर्नर बनाते समय इसी बात को ख्याल में रखा गया था। जैसा मैंने शुरू में कहा, इस बिल का नाम गवर्नर्स कांसिक्वेंस कंजमशन बिल होना चाहिए ताकि जनता को यह पता चले कि गवर्नर पर कितना खर्च होता है। जिस रूप में अभी यह बिल सदन के सामने पेश किया गया है वह सदन को गुमराह कर रहा है, देश को गुमराह कर रहा है और जनतंत्र के साथ भी यह मेल नहीं खाता है।

श्री सूरज प्रसाद (बिहार) : श्रीमन् मैं इस बिल का विरोध करता हूं और इसलिए विरोध करता हूं कि इस बिल के अंदर गवर्नर के ऊपर जो खर्च की मद दी गई है वह इतनी अधिक है कि इस देश की 50 प्रतिशत जनता जो गरीबी की रेखा से नीचे रहती है उसकी तुलना में यह इतना अधिक खर्च है कि जो मन्जूर नहीं किया जा सकता है। सन् 1950 में जो सरकार का आदेश, राष्ट्रपति का आदेश था, उसके अनुसार गवर्नर को जो एलाउन्स वगैरह या पे वगैरह की बात कही गई थी, उसमें एक शैड्यूल भी था जिस शैड्यूल में यह बात कही गई थी कि किस मद में कितना खर्च होगा। लेकिन अभी हम लोगों के सामने जो बिल प्रस्तुत किया गया है उसमें इस बात की चर्चा नहीं है कि आखिर खर्च कितना होगा ? यह कहा गया है कि बाद में रूल्स बनाए जाएंगे। मैं समझता हूं कि अच्छी बात तो यह होती कि ये सारी बातें एक सम्पूर्ण बिल के रूप में प्रस्तुत होतीं और उस बिल के साथ एक शैड्यूल होता है जिसमें विभिन्न मदों पर खर्च की बात होती, पे की बात होती। इस बिल में साढ़े पांच हजार रुपए तनख्वाह की बात कही गई है, लेकिन उसके साथ-साथ विभिन्न मदों में जो खर्च आने वाला है उसका कोई शैड्यूल नहीं है। अगर इस प्रकार का कोई शैड्यूल इस बिल के साथ होता तो हम लोगों को यह अनुमान होता कि जो मंहगाई आई है उस मंहगाई के अनुरूप सरकार के विभिन्न खर्चों में इतनी वृद्धि सरकार करने जा रही है। मैं समझता हूं कि इस तरह की कोई बात इस बिल में नहीं रहने की वजह से इस बिल की जो विशेषता है, जो इस बिल की खामियां हैं, वे नग्न रूप में हम लोगों के सामने पेश हो जाती हैं। इसलिए हम चाहते हैं कि मोटे-मोटे अन्दाज से यह बताया जाए

कि इस महंगाई को मद्देनजर रखते हुए जो गवर्नर के एलाउन्सेज हैं या विभिन्न मदों में आप जो खर्च करने वाले हैं वह कितना होगा, यह साफ किया जाना चाहिए। दूसरी बात इसमें यह कही गई है कि हम इस बिल को इसलिए लाए हैं कि गवर्नर की महिमा को ध्यान में रखते हुए इसके अनुरूप खर्च किया जाना चाहिए । इस संबंध में एक लम्बी फेहरिस्त पेश की गई है । अगर मैं कुछ उदाहरण आपके सामने रखूं कि कितना खर्चा पहले होता था, तो इससे मोटा मोटा अंदाजा इस बारे में आपको हो जाएगा । शैडयूल जो पेश किया गया है उसमें सामचेरी एलाउन्स, मिलेट्री-सैक्रेटरी एस्टेब्लिशमेंन्ट पर खर्चा, इन्टरटेनमेन्ट, सर्जन, मैंटीनैंस एंड रिपेयर्स, फर्नीचर, इन चीजों पर खर्चा इस प्रकार है । वैस्ट बंगाल में 3 लाख 70 हजार रुपए हैं, यू. पी. में 2 लाख 95 हजार, बिहार में 1 लाख 54 हजार, आसाम में 1 लाख 70 हजार और उड़ीसा में 1 लाख 53 हजार । कुछ राज्यों की ये मिसाल हैं । इसी तरह विकास, बागवानी, बिजली, पानी और मरम्मत इस संबंध में जो खर्चा बताया गया है वह वेस्ट बंगाल में 5 लाख 90 हजार, यू. पी. में 2 लाख 25 हजार, बिहार में 1 लाख 65 हजार, आसाम में 5 लाख 55 हजार और उड़ीसा में 75 हजार, इस प्रकार से गवर्नर के खर्चे दिखाए गए हैं । लगता यह है कि एक बहुत बड़ी रकम एक व्यक्ति पर खर्च करने का जो पहले प्रावधान था, उसको और विकसित रूप में और बढ़ा-चढ़ाकर अब इस चीज को हम लोगों के सामने पेश करने की कोशिश की जा रही है । मैं समझता हूं कि देश की अधिकतर जनता जो है और आज उस जनता की जो आर्थिक स्थिति है उसको देखते हुए एक व्यक्ति पर इतना खर्च करना उपयुक्त नहीं होगा । जहां तक गवर्नर की महिमा का प्रश्न है, उनकी डिगनिटी, उनकी इज्जत और प्रतिष्ठा का जो प्रश्न है, उसको देखते हुए भी इतना खर्च करना उपयुक्त नहीं है क्योंकि इज्जत और प्रतिष्ठा केवल पैसे पर ही निर्भर नहीं होती । इस देश के अन्दर बहुत से ऐसे लोग हैं जो प्राइवेट कम्पनियों में काम करते हैं । टाटा की कम्पनियों में काम करने वाले अधिकारियों को यहां के मंत्रियों, जो यहां बैठे हैं, उनसे बहुत अधिक तनख्वाह मिलती है, 22-22 हजार रुपए, 25-25 हजार रुपए उनको प्रति माह तनख्वाह मिलती है । तो क्या मंत्री लोगों से उनकी डिगनिटी और प्रतिष्ठा ज्यादा है ? केवल पैसे पर ही प्रतिष्ठा नहीं आंकी जा सकती है । इसलिए इसके नाम पर जो इतना अधिक खर्चा करने की बात कही गई है, वह इस दृष्टि से भी अनुचित है ।

दूसरी बात जो इस संबंध में मैं कहना चाहता हूं वह यह है कि गवर्नर का जो पद है वह जिस उद्देश्य से निर्मित हुआ था, शुरूआत की व्यवस्था में ही इस पद का दुरुपयोग होना शुरू हो गया है। द्रावणकोर कोचीन में सरकार भंग कर दी । 1957 में केरल में जो कम्युनिष्ट पार्टी की हुकूमत थी, वहां के गवर्नर ने उसको भंग कर दिया । हरियाणा की चर्चा आप सुन ही चुके हैं । अभी आसाम के अन्दर वाम-पंथी दलों और दूसरे दलों का मिला जुला हुकूमत था लेकिन इसके नेता को वहां के गवर्नर ने सरकार बनाने का निमन्त्रण नहीं दिया । तो लगता यह है कि गवर्नर का जो पद है इस पद का इस्तेमाल एक दल विशेष के हित में, स्वार्थ में इस्तेमाल होना शुरू हो गया है । एक समय यह था कि दिल्ली में भी कांग्रेस की हुकूमत थी और राज्यों में भी कांग्रेस की हुकूमत थी । लेकिन आज इस तरह की बात नहीं है । दिल्ली में अगर कांग्रेस की हुकूमत है तो बहुत से राज्यों के अन्दर विरोधी पार्टियों की हुकूमत है । बंगाल में वाम पक्ष की पार्टी की हुकूमत है, त्रिपुरा में वाम-पक्ष की हुकूमत है और कुछ अन्य राज्यों में भी दूसरे दलों की हुकूमत है । ऐसी अवस्था में जो गवर्नर का पद है अब उसकी थोड़ी सी भिन्न तरह की स्थिति आज की राजनैतिक हालत में हो गई है । इसलिए गवर्नर का जो पद होना चाहिए वह उसी रूप में होना चाहिए जिससे कि उसका दुरुपयोग न हो । गवर्नर के पद का दुरुपयोग बराबर होता रहा है और इस पद के दुरुपयोग होने

की वजह से इसकी महिमा, इसकी प्रतिष्ठा में काफी गिरावट आई है और आने वाले दिनों में हिन्दुस्तान की राजनीति में और भी अधिक इस तरह की चीजें पैदा होंगी। आज हिन्दुस्तान की राजनीति बहुत ही विस्फोटक अवस्था से गुजर रही है। हिन्दुस्तान के अन्दर जो आम जनता की आर्थिक अवस्था है, जनता की जो हालत है उसको देखते हुए लगता है कि पूरे हिन्दुस्तान में एक तरह से ज्वालामुखी फूट सकता है। यह कभी भी राजनीतिक स्थिति फूट सकती है और इस राजनीतिक स्थिति के फूटने से एक नयी तरह की राजनीतिक व्यवस्था देश के अंदर पैदा हो सकती ऐसी स्थिति में देश के अन्दर जो गवर्नर के पद की महिमा है ठीक ढंग से उसको इस्तेमाल होना चाहिए था लेकिन लगता यह है कि कांग्रेस(आई) पार्टी के स्वार्थ में उसका इस्तेमाल हो रहा है। हरियाणा का उदाहरण दिया जाता है कि क्यों बुलाया गया तो बात यहां आई कि वहां पर कांग्रेस (आई) मेजोरिटी में थी और इसलिए उसको बुलाना जरूरी था अगर यह ठीक है तब तो केरल के अन्दर मार्क्सवादी कम्युनिस्ट पार्टी की मेजोरिटी थी, सिंगल मेजोरिटी पार्टी थी, अगर जनतंत्र का तकाजा है तो केरल के अन्दर मार्क्सवादी कम्युनिस्ट पार्टी को काल किया जाना चाहिए था सरकार बनाने के लिए। अगर नहीं बनती तो नहीं बनती लेकिन संविधान की जिस ढंग से यहां चर्चा की जा रही है। उस ढंग से तो यह है कि तराजू परबटखरा एक समान रखा जाता। कांग्रेस पर जब बात आती है तो बटखरा दूसरे किस्म का है लेकिन जब विरोधी पार्टी की सरकार बनाने की बात आती है तो तराजू का बटखरा दूसरे किस्म का रखा जाता है और केन्द्रीय सरकार की ओर से बटवारा अलग है। आपके सरकार बनाने की बात आई तो कांग्रेस पार्टी संविधान की मनमाने ढंग से व्याख्या कर के और गवर्नर को अपने पक्ष में इस्तेमाल कर के सरकार बना लेती है लेकिन जब दूसरी पार्टी की बात आती है तो दूसरी तरह का तर्क दिया जाता है। इससे लगता है कि यह गवर्नर का जो पद है इसका दुरुपयोग होना शुरू हो गया है इसलिए मैं इस पक्ष में हूं कि इस पद की कोई जरूरत नहीं है इस पद को उठा देना चाहिए और दूसरी इस तरह की व्यवस्था की जानी चाहिए ताकि देश की जो राजनैतिक स्थिति है उसकी मर्यादा, प्रतिष्ठा और हिन्दुस्तान के संविधान की सही मायनों में रक्षा की जा सके।

श्री उपसभापतिः श्री अजित कुमार शर्मा, आप पांच मिनट ले लीजिए, समय समाप्त हो रहा है।

SHRI AJIT KUMAR SHARMA (Assam): Mr. Deputy Chairman, Sir, I stand to oppose the Bill because the Bill, as it has been placed before the House, is incomplete in two respects. Number one, while authorising-sume conspicuous expenses for the Governor the Bill does not give us the details so that we can actually understand what amount ultimately will be involved. Secondly, the amount has been increased and facilities given to the Governor, but for what purpose? What is the role of the Governor, what is the Governor going to do with all the facilities and allowances that we give him? Now we find from the practice of the Governor, specially during the la*t few years, that, the Governor has ceased to function as the real constitutional head of the State administration, when the Constitution envisage tho constitutional role °f *ne Governor, the Governor was not supposed to function as a representative of any political party or act in any partisan m^nripr. But todav WP find that the Governor has been functioning as a partisan agent and thereby going against the very spirit of the Constitution and also the provisions.

Now, Sir, when we talk about a constitutional head in the State, no doubt, he represents the Centre, but while representing the Centre he does not renresent the political party ruling at Delhi The Centre's interest is not necessarily the interest of the ruHng party. Now this fine distinction has been siven up and the result is that the Governor has lost his prestige in the eyes of the people. Now I may mention another aspect of the role of the Governor.

This relates to a situation where there may be long spell^ of Preidential Rule in which the Governor has to act not only as a constitutional head but also as a real head of the administration. Now I may give the example of Assam where more or less for a period of three years, with some small gaps, the Governor has been functioning as the real head of the executive. Now in such a situation when the Governor becomes a political party's agent, the administration[1] suffers, the position of the Governor suffers and the whole country also suffers. Now this is what has happened in the case of Assam where we And a political Governor has been functioning by throwing away the interests of the people .here. At least the Governor wag expected to understand the problems of the people and represent genuine interests of the people of the State and find out a solution of their grievances. The Governor has failed to do it because he has been functioning Only as a partyman and not as an impartial head of the administration. Thi* is the most unfortunate situation. It has led to a very deplorable situation for the country also, not only Assam. It is necessary that the whole position of the Governor and his role is reviewed in the interest of the country. For that purpose, steps should be taken. The Constitution should be amended for thig purpose. .

Thank you, Sir.

SHRI SANKAR PRASAD *MITRA* (West Bengal). Mr. Deputy Chairman, Sir, most of the amenities which have been mentioned in this Bill were already there i« some form or the other. I had the opportunity of discharging the functions of a Governor for some time, although I never lived in the Raj Bhawan. I am glad that this Bill has been brought .because it gives statutory recognition to the existing amenities and these amenities would now be subject to review by Parliament from time to time. From this point Of view, I am inclined to support this Bill.

The previous speaker hag raised the question of the role of the Governor under our Constitution. It is well known that when a Ministry is func-tionig, his role is that of a costitu-tional head. But when the constitutional machinery breaks down and President's Rule is imposed, he has to take up the responsibility of running the entire administration of the State. Governors, sir, have to function under various limitations. If you look at some of the provisions of the Constitution—I am particularly referring to articles 74, 156 and 163 of the Constitution—you will find that in certain* matters the Governor has to exercise his discretion; and when he exercises his discretion, it is always open to debate as to whether the discretion has been properly pr improperly exercised. Therefore, the various points with regard to different individuals which have been raised by the hon. Members °f the House previously would always arise; thig kind of criticism cannot be avoided.

Then, Sir, kindly consider the position of the Governor in the context of articles 74 and 156. Article V4 says;

> "There shall be a Council of Ministers with the Prime Minister at the head, to aid and advise the President, who shall, in the exercise of his functions, act in accordance with such advice."

Article 156 lays down;

> "The Governor shall hold office during the pleasure of the President."

Therefore, thig is another limitation the Governor has to bear in mind in the discharge of his duties. These provisions in the Constitution have ibeen there since **1950** and **I** must say, *to* our credit, that eases of complaints have been only a few. These provisions may, therefore, be given further trial for some time more. If necessary, we may have to think in terms of amendments to the Constitution, in future.

[Shri Sankar Prasad Mitra]

But I would like the hon. Minister to enlighten Us on one or two points. I draw his attention to clause 11 of the Bill. If you turn to clause 11 (ii) (a) and (b), you find two expressions used, "entertainment allowance" and "hospitality grant". I want t0 know what is the difference that he wants to draw between "entertainment allowance" and "hospitality grant". Then come to (c), "household establishment expenses". What does he precisely mean by "household establishment expenses"? Come now to (c), "contract allowance, i.e., an allowance for miscellaneous expenses". What are the types of miscellaneous expenses he has in view that he has introduced this provision?

I would also like to draw the hon. Minister's attention to clause 13(2)(a). Here the President *is* given power to make rules, particularly with regard to grant of leave to a Governor. This point requires a little consideration because I was informed by one of the Governors that under the existing practice of rule or whatever it is, the Governor is not entitled to leave the State on any private or any other business without the permission of the President. And this particular Governor wa a in difficulty when he got an urgent message from his home which was in U.P. that one of his family members was very seriously ill. Somehow or other, he could not contact Delhi, the permission of the President could not be obtained and he could not leave the station to attend to his ailing relative. So, while making rules for grant of leave to Governors, this kind of difficulty that the Governors are facing should be taken into consideration. I would request-the horr. Minister, if possible, t0 arrange for a meeting of the Governors, discuss the day-to-day problems and difficulties that they are facing and thereafter start the process of framing of rules. With these words, Sir, I give my support to the **Bill.**

SHRI P. N. SUKUL (Uttar Pradesh): Sir, I stand to support this Bill which is indeed a very welcome Bill because after 32 years we are now going to replace executive orders regarding the emoluments, privileges and perks of Governors by a proper law, as required under Article 158(3) of the Constitution. In fact, this Bill should have come much earlier. Anyhow it is coming now and I welcome it. The institution of Governors has been criticised here by g0 many Opposition friends. But "it ig a constitutional necessity. You have to appoint Governors under the present Constitution. And if you have to appoint them, then, you have also to provide them with certain emoluments to live conveniently. Somebody was talking about Gandhiji that Gandhiji said in 1945 Or 1946 that our Ministers must not get more than Rg, 500. That is what Gandhiji said. But then, you compare the value of the rupee with the price level now. If you compare it, you will come to the conclusion that the value of our rupee today is not even 5 paise, and if it is 5 paise, then it means that what Gandhiji said should be multiplied by 20 at least, and in that case a Governor should get Rs. lOOOO, a Minister must get Rs. 10000. Gandhiji spoke in the conditions existing then, at that time, not today. Therefore, you must not misquote Gandhiji. . The institution of Governors is being criticised on two scores. "One: political misuse or abuse of office; two; the heavy expenditure that the appointment entail. As regards the political abuse or misuse of office, I think nobody will agree that it should be there. However, in this connection I want to make it clear—somebody said he should be a representative of the people; I think Mr. Jha was saying it; he is not a representative of the people, he is a representative of the Central Government, he is a representative of the president. That is it. So, why should you cor?-fuse a Governor with an elected representative of the people? He is not like that. However, I may **tell** you

in this connection that it is on the second score, on the basis of the second score, heavy expenditure involved in the appointment or office of Governor that I hav$_e$ to say something of what I feel. Since a period much earlier to my coming to Parliament, I myself have been of the view that these Governors should not be there a$_s$ they are in the present conditions. If a Governor is required to fulfil certain constitutional obligations, then, we can make the Speaker of the Legislative Assembly the *ex-officio* Governor. And the entire perks, the entire paraphernalia, the entire privileges, simply vanish if we can make the Speaker who is an elected man, the Governor. And the Speaker ig no party man because he resigns from the political party. Therefore, just for the purpose of fulfilment of certain constitutional obligations if we make the Speaker of the Legislative Assembly to act as *ex-officio* Governor, then, this heavy expenditure, thi$_s$ avoidable expenditure, will not be there. And to help the Speaker, we can have another Deputy Speaker to carry out the obligations of the Speaker inside the House. That i$_3$ how we can do away with this heavy expenditure. However, since under the Constitution we have got to have Governors, the institution of Governors hag got to be there, naturally, at the moment we have to pasg this Bill. In this connection I would like to point out in U.P. our experience has been very amusing with certain Governors. I was and I still am the President of the U.P. State Government Employees' Organisation. The employees *of* th$_e$ Governor's Secretariat were also affiliated to us. I know for certain that certain Governors used to sell foodgrain$_s$ and cerealg produced in the Governor's house. They used to sell fruit$_s$ and vegetable grown there. So many Governors are doing it, not only one Governor or two Gvernors. I can give their names. But it is no use giving the names. Now, there is no provision in this Bill restricting them from doing $_e$o. *l$_9$* a Governor supposed to sell those foodgrains? Will it not be proper then to bring those sale proceeds unde$_r$ the Income Tax Act? I know of a Governor—he is .still a Governor—who used to purchase his personal dress out of public fund, and who used to perform pujas and yagnaa and who used to hold feasts to hundreds of sadhu$_s$ and mendicants at Ayodhya, Chitrakut and Mathura— all out of public funds. Is it not misuse of public fund? Should ouch a man be appointed Governor? This i$_s$ a very pertinent question.

MR. DEPUTY CHAIRMAN: It must have been for the good of the State.

SHRI P. N. SUKUL: Not for the good of the State. Purchasing his personal clothes from out of the public fund must be for the good of the State in* the sense that it adds to his dignity in appearance.

Then, in this Bill at so many places it is said: "Subject to any rules made in thig behalf". Our opposition friends have also pointed thig out. "Subject to the rules" means that we do not y*t know what those rules are or what they will be. In my humble opinion[1], those rule$_s$ should also be brought before Parliament for approval. Only then this law can be said to be a per fect law. I earnestly hope that the Minister will bring those rule before **us.**

One hon. Member talked about motor vehicles. It is **a** very pertinent question. Should motor vehicles *>^{e} used for private uses °* the Governor's family members? That i$_s$ a very relevant question. That also amounts to misuse of public property. After all why do we pay Rs. 5,500 to him by way of salary? I$_3$ it to run his household or to deposit it in the bank? It is only to run his household.

Mr. Mitra $_3$aid that there Is another provision in the Bill for his household establishment allowance. These things really do not behov$_e$ a Governor.

Now one technical objection. The nomenclature of thi$_s$ Bill i$_s$ the Governors (Emoluments, Allowances ^{an}& Privileges) Bill, 1982. Now Sir, in my humble view, allowancee are included in emoluments. 'Emoluments'

[Shri P. N. Sukul]

doe$_s$ not mean only pay. 'Emoluments' of a Government servant meang his pay and allowances. Therefore, to b$_e$ more precise, thi$_s$ should be better known % "The Governors (Emoluments and Privileges) Bill, 1982." With these words, I support the Bill,

SHRI NIHAR RANJAN LASKAR: I must $_S$ay at the outset that at least ten hon. Members of this House have taken part in thi$_3$ very brief discussion. It shows how interested they are in this Bill. But, during the cours$_e$ of the discussion, Sir, a number of point$_s$ have been raised and I must say that most of the points or suggestion have nothing to do with the provisions of thi$_s$ Bill; they are all extraneous. I$_n$ fact, they should not have brought up these points like the question of abolition of the po^t of Governor, the point that the post is being utilised by the Government in its own interest and so on. Also, Sir, they have raised many points which are hot directly connected with this discussion. Anyhow, on one or two points, I will say something by way of reply.

Mostly, Sir, they have said that the po9t of Governor has been utilised by the present Government in lt$_g$ own interest. I totally deny this because the Governor acts under the Constitution and hi$_3$ power$_3$ are defined *in* th$_e$ Constitution and the Governors act according to their judgment in particular situations. Mostly. Sir, they have referred to the case of Haryana, for instance, and the circum-stances show that he acted rightly. But I am not going into all these thingg how because this should not have been brought up here. Another point ha$_s$ been raised and it i$_3$ that the post of Governor should be abolished an<j thig should be an elected post or something like that. On this point, Sir, I have only to say that this point has been discussed on various occasions in various forums. But, as ha$_s$ rightly been pointed out by two Or three friends here, it is a constitutional necessity and we have to have that post. So, once we have to have it, then, according to the dignity and prestige attached to the post, we must also incur some expenditure on the post of Governor.

Then, Sir, about the question *oi* abolition of the post of Governor, f would only lik$_e$ to $_s$ay that under our Constitution, the States have independent powers in some fields in the same manner a$_s$ the Centre h^ in certain other fields. There is a need for a constitutional head of State at the State level just as there is at the Centre. Apart from this, there should b$_e$ a connecting link between the Centre and the State$_s$ and thig link is provided by the institution of Governor who % appointed by the President. He is also to assume reponsibi-lity for the administration, as I think, Mr. Mitra has rightly said, of the Stat$_e$ during the time of $_a$ constitutional crisis, in a, situation when the Government o'f the State cannot be run in accordance with the provisions of the Constitution. In the present democratic form of government that we have, there has to be the office of head of State, by whatever you may call it, whether Governor or something also. Thi$_s$ institution must be there and that i^ why we hav$_e$ to provide for certain emoluments and also f°^{r} other expenditures to be incurred on this post. And, Sir, this particular Bill ha$_a$ been brought forward jast to fulfil the constitutional provisions only and it has a very limited purpose, the limited purpose of providing emoluments, allowances and privileges to the Governor. So, Sir, the scope is very limited. Is this connection, Sir, it ha$_s$ also *been* gadd that the post of Governor should be an elective post. I would only like to mention one point here and it is that our Constitution provides for an elected executive responsible to the State Legislature and the Governor is the constitutional head of State as well ag the representative of the President. He i$_s$ the

connecting link between the Centre and the States. Therefore, an elected Governor is not necessary and it would not be in keeping with the constitutional set.up erndsaged in our Constitution to have an elected Goy-ernor when we have an elected executive to run the administration of the State. This is a^ that I can say in reply to the point that they have made that this should be an elective post. Also, points have been rared about the unnecessary expenditure being incurred for Governors and others in different States. Sir, in fact, I will say that it is not correct that the entire expenditure which is being incurred is on the Governor and his family members. J will cite some examples. A large number of foreign dignatories who visit India stay in Raj Bhavans. Therefore, there has to be enough provision for enabling the Governor to provide hospitality to them which also forms an integral part of his functions as the Head of State. For instance. Sir, if you take the question of Governors in Bombay, every other day we receive guests

there and there are honoured guests from foreign countries. Naturally, a lot of it actually goes for the enter, tainment and keeping up of these honoured guests of ours. The actual expenditure of the Governor himself or his family forms only a small part of the Raj Bhavan budget. However, we have been issuing instructions from time to time to effect the maximum possible economy in the Raj Bhavan expenditure. But hon. Members will easily appreciate that the ceilings on expenditure fixed way back in 1950 or 1957 do not have relevance today. As such, we have *to* do something to rationalise the expendi. ture in Raj Bhavans and make it more realistic.

.

Therefore, this Bill has been brought before the House.

Then, Sir, one or two points have been raised expressing misgivings about this Bill as if the Parliament will have no control over the expenditure incurred on Raj Bhavans and the Governors. This is not a fact, Sir. In clause 13 we have provided for making Rules and these Rules will be brought before the House. They will be scruthrzed and hon. Members have the right to scrutinise them. They may stop any expenditure also It is not as if it is not within the purview of Parl'ament; it will be brought before Parliament This point has been discussed by Justice Maitra already in the House.

With these few words, Sir, I request th© honourable House t° pass this Bill.

MR DEPUTY CHAIRMAN; The question is;

'That the Bill to determine the emoluments, allowances and privileges of Governors, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHA5RMAN: We shall now take up the clause.by-clause consideration of the Bill.

Clauses 2 to 15 were added to the Bill.

Clause 1, *the Enacting Formula imd the Title were added to the Bill:*

SHRI NIHAR RANJAN LASKAR: Sir, I move.-

"That the Bill be passed."

The question was put and the mo-tio?i *was adopted.*